



**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
(Judicial Administration Section) Civil Secretariat,  
Jammu/Srinagar.

**Notification**  
**Jammu, the 31<sup>st</sup> of March, 2016**

**SRO 104** .- In exercise of powers conferred by section 3 of the Jammu and Kashmir Commission of Inquiry Act, 1962 and in partial modification of notification SRO 176 dated 20<sup>th</sup> June, 2014, notification SRO 473 dated 30<sup>th</sup> October, 2014, notification SRO 40 dated 9<sup>th</sup> February, 2015, notification SRO 91 dated 25<sup>th</sup> March, 2015 and notification SRO 266 dated 08<sup>th</sup> August, 2015, the Government hereby extends the term of the Commission of Inquiry by a further period of three months with effect from the date of expiry of its last term viz 31-03-2016.

By order of the Government of Jammu and Kashmir

**Sd/-**  
**(Mohammad Ashraf Mir)**  
**Secretary to Government,**  
**Department of L, J&PA.**

**NO: LD (A) 2010/53**

**Dated: 31 -03-2016.**

Copy to the:-

1. Mr. Justice M. L. Koul, retired Judge, J&K High Court with the request to complete the inquiry and submit the report by mor before 30-06-2016.  
Principal Secretary to Hon'ble Governor.
2. Principal Secretary to Government, Home Department.
3. Director General of Police, J&K, Jammu.
4. Director Information, J&K.
5. Registrar, Commission of Inquiry.
6. General Manager, Government Press, Jammu.
7. Private Secretary to the Chief Secretary.
8. SRO Section, Department of L, J& PA (w.7.s.c).

*Ashish Gupta*  
*31.3.16*  
**(Ashish Gupta)**  
**Assistant Legal Remembrancer,**  
**Department of LJ&PA**

*31.03.2016*



**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
(Judicial Administration Section) Civil Secretariat,  
Jammu/Srinagar.

**Notification**  
**Jammu, the 31<sup>st</sup> of March, 2016**

**SRO 104** .- In exercise of powers conferred by section 3 of the Jammu and Kashmir Commission of Inquiry Act, 1962 and in partial modification of notification SRO 176 dated 20<sup>th</sup> June, 2014, notification SRO 473 dated 30<sup>th</sup> October, 2014, notification SRO 40 dated 9<sup>th</sup> February, 2015, notification SRO 91 dated 25<sup>th</sup> March, 2015 and notification SRO 266 dated 08<sup>th</sup> August, 2015, the Government hereby extends the term of the Commission of Inquiry by a further period of three months with effect from the date of expiry of its last term viz 31-03-2016.

By order of the Government of Jammu and Kashmir

Sd/-  
(Mohammad Ashraf Mir)  
Secretary to Government,  
Department of L, J&PA.

NO: LD (A) 2010/53

Dated: 31 -03-2016.

Copy to the:-

1. Mr. Justice M. L. Koul, retired Judge, J&K High Court with the request to complete the inquiry and submit the report by mor before 30-06-2016.  
Principal Secretary to Hon'ble Governor.
2. Principal Secretary to Government, Home Department.
3. Director General of Police, J&K, Jammu.
4. Director Information, J&K.
5. Registrar, Commission of Inquiry.
6. General Manager, Government Press, Jammu.
7. Private Secretary to the Chief Secretary.
8. SRO Section, Department of L, J& PA (w.7.s.c).

*Ashish Gupta*  
31.3.16  
(Ashish Gupta)  
Assistant Legal Remembrancer,  
Department of LJ&PA

31.03.2016